

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

TA NO. 208 of 2019 (O&M)

Sukhjinder Singh

Petitioner.....

V/S

Harjinder Singh and Ors.

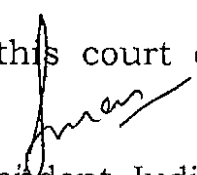
Respondent.....

~~Appeal under Sec 108 of Motor Vehicles Act 1988.~~

1. Notice to :- Harjinder Singh son of Sh. Mohinder Singh son of Sh.  
Bachan Singh C/o Hindustan Times Media Limited JIT Complex, 100/60 Feet Road, Street #6, Guru Teg Bahadur Nagar, Bathinda District Bathinda.
4. Gurjant Singh son of Sh. Sadhu Singh son of Sh. Ishar Singh R/o Village Pindi Baloch, Tehsil and District Faridkot.
5. Mohinder Pal Kaur W/o Sh. Sharmar Singh S/o Sh. Kartar Singh, R/o Village Kot Fatta, Tehsil and District Bathinda now resident of H. No. 21569, Street No. 6 So Footi Road, Bathind, Tehsil and District Bathinda.
- 6 Sikander Singh son of Sh. Baldev Singh son of Sh. Mukhtiar Singh, R/o Village Sukha Nand, Tehsil Baghapurana, District Moga.
9. Kuljinder Singh son of Sh. Mohinder Singh son of Sh. Bachan Singh, R/o of 50, South Moderl Gram, Ludhiana, District Ludhiana (now residing at 1222/74A, Avenue, Surry, BC, Canada V3W253).

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued under Order 5 Rule 20 CPC against him to appear in this Hon'ble Court on **17.01.2020** (Actual) personally through someone authorized by Law to Act for them/him to an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this court on **30<sup>th</sup> October, 2019.**

  
Superintendent Judicial.  
For Assistant Registrar.